

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.113/2001

Monday this the 15th day of July, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

M.Selvaraj  
S/o E.Markose  
Section Supervisor (Operative)  
Office of the General Manager Telecom  
BSNL, Telecom District  
Alleppey.  
Residing at Thayvila,  
East of Housing Board Colony  
Thiruvambady, Alleppey.

Applicant

(By advocate Mr.M.R.Rajendran Nair)

Versus

1. The General Manager Telecom  
BSNL, Telecom District, Alleppey.
2. Bharat Sanchar Nigam Limited  
represented by its Chief General Manager  
Kerala Circle, Trivandrum
3. Union of India represented by the  
Secretary to Government of India  
Ministry of Communications, New Delhi.

Respondents

(By advocate Mr.K.Kesavan Kutty)

The application having been heard on 15th July, 2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant aggrieved by A-1 order dated 15.12.2000 issued by the 2nd respondent and A-2 order dated 11.8.2000 issued by the 1st respondent in connection with the anomaly in the date of promotion under Sr.TOA/OTBP Scheme has filed this Original Application seeking the following reliefs:

- i) To quash Annexure A1 and A2 and
- ii) To declare that the applicant is entitled for placement under TBOP and appointment as Senior TOA with effect from the dates on which those placements became due to him, but for the initiation of disciplinary proceedings and to direct the respondents to grant the same with consequential benefits.



- iii) Grant such other reliefs as may be prayed for and the Court may deem fit to grant, and
- iv) Grant the cost of this original application.

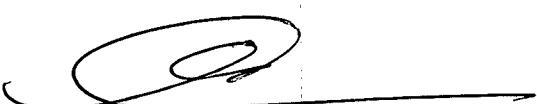
2. Applicant advanced a number of grounds in support of the reliefs sought for by him. Respondents filed reply statement. Rejoinder and additional reply statements were also filed by the applicant and the respondents respectively.

3. When the OA was pending the respondents filed MA 529 of 2002 enclosing therewith MA-1 document submitting that the applicant had died on 20.3.2002 at Alappuzha and that the OA had become infructuous. Learned counsel for the applicant sought time to take steps to implead the legal heirs on two occasions.

4. Today when the OA came up for hearing, learned counsel for the applicant submitted that he has not heard anything from the legal heirs of the applicant and that in the light of this, he has no submissions to make.

5. In the light of the above developments, we dismiss this OA as infructuous.

Dated 15th July, 2002.



K.V.SACHIDANANDAN  
JUDICIAL MEMBER

aa.



G.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER